

Dated: 25.3.2019

ORDER NO. 74 of 2019

Hon'ble President is pleased to order the following sitting commencing from **1.4.2019 to 3.5.2019 for CESTAT, New Delhi** to the extent indicated below:-

COURT	PERIOD	WORK ASSIGNED
Hon'ble Mr. Justice Dilip Gupta, President and Hon'ble Shri Bijay Kumar, Member (Technical)	From 01.04.2019 to 02.04.2019 and from 8.4.2019 to 12.4.2019	Customs, Excise & Service Tax Division Bench matters
	From 15.04.2019 to 22.04.2019 and from 29.04.2019 to 3.5.2019	Excise and Service Tax Division Bench matters
Hon'ble Shri Anil Choudhary, Member (Judicial) and Hon'ble Sh. Bijay Kumar, Member (Technical)	From 03.04.2019 to 05.04.2019	Customs, Excise & Service Tax Division Bench matters
Hon'ble Shri Anil Choudhary, Member (Judicial) and Hon'ble Sh. C.L. Mahar, Member (Technical)	From 15.04.2019 to 26.04.2019	Customs Division Bench matters
Hon'ble Sh. Bijay Kumar, Member (Technical) and Hon'ble Ms. Rachna Gupta, Member (Judicial)	From 23.04.2019 to 26.4.2019	Excise and Service Tax Division Bench matters
Hon'ble Sh. C.L. Mahar, Member (Technical) and Hon'ble Ms. Rachna Gupta, Member (Judicial)	From 29.04.2019 to 03.05.2019	Customs Division Bench matters
Hon'ble Shri Anil Choudhary, Member (Judicial)	From 01.04.2019 to 02.04.2019 and from 29.04.2019 to 03.05.2019	Single Member Bench matters as notified
Hon'ble Sh. C.L. Mahar, Member (Technical)	From 8.4.2019 to 12.4.2019	Single Member Bench matters as notified
Hon'ble Ms. Rachna Gupta, Member (Judicial)	On 22.4.2019	Single Member Bench matters as notified

Note :

1. All part-heard matters are released to be heard afresh by regular Bench as per the above Bench constitution on the respective dates on which they are posted.
2. Whenever a Judicial Member of a Division Bench will be on leave/tour, the other DB will hear all the matters. From 29.4.2019 to 3.5.2019, if any Judicial Member of a DB will be on leave/ tour, Shri Anil Choudhary, Member (J) will be part of that Division Bench and Single Member cases listed before him will stand adjourned. In case a Technical Member who is a part of a Division Bench is on leave or on tour the other Division Bench, if available, will take up all the matters and the Judicial Member who was a part of the earlier Division Bench will hear Single Member matters.
3. On every Friday afternoon special bench sittings will be notified, if any.
4. In the event of no sitting of a Bench the adjourned dates of listed matters will be available on the website www.cestatnew.gov.in in the link "Daily Orders".

By Order

(Bineesh Kumar K.S)
Registrar

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Dy. Registrar

Dated: 25.3.2019

ORDER NO. 75 of 2019

Hon'ble President is pleased to order the following sitting commencing from **1.4.2019 to 31.5.2019 for CESTAT, Mumbai** to the extent indicated below:-

COURT	PERIOD	WORK ASSIGNED
Hon'ble Dr. D.M. Misra, Member (Judicial) and Hon'ble Shri Anjani Kumar, Member (Technical)	From 1.4.2019 to 5.4.2019	Customs and Excise Division Bench matters
	From 8.4.2019 to 31.5.2019	Customs Division Bench matters
Hon'ble Sh. Sanjiv Srivastava, Member (Technical) and Hon'ble Dr. S.K. Pati, Member (Judicial)	From 1.4.2019 to 5.4.2019	Service Tax Division Bench matters
Hon'ble Sh. S.K. Mohanty, Member (Judicial) and Hon'ble Sh. Sanjiv Srivastava, Member (Technical)	From 8.4.2019 to 31.5.2019	Service Tax Division Bench matters
Hon'ble Shri C.J. Mathew, Member (Technical) and Hon'ble Dr. S.K. Pati, Member (Judicial)	From 8.4.2019 to 31.5.2019	Excise Division Bench matters
Hon'ble Shri Ajay Sharma, Member (Judicial)	From 1.4.2019 to 31.5.2019	Single Member Bench matters

Note :

1. All part-heard matters are released to be heard afresh by regular Bench as per the above Bench constitution on the respective dates on which they are posted.
2. If a Judicial Member who is part of a Division Bench will be on leave or on tour, Hon'ble Shri Ajay Sharma, Member (J) will be part of that Division Bench and Single Member cases listed before him will stand adjourned if there is no other Single Member Bench sitting. If Hon'ble Shri Ajay Sharma, Member (J) is also on leave or on tour during that period, the matters listed before that Division Bench will be taken up by the other DBs by equally dividing the matters in the cause list and the Technical Member who was a part of the earlier Division Bench will hear Single Member matters.
3. In the event of leave or tour of any Technical Member the matters listed before that DB will be taken up by the other DBs by equally dividing the matters in the cause list and the Judicial Member who was a part of the earlier Division Bench will hear Single Member matters on those days. If two Technical Members will be on leave/ tour, the available DB will take up the other two lists and the Judicial Members who were part of the Division Bench will hear Single Member matters on those days.
4. On every Friday afternoon special bench sittings will be notified, if any.
5. In the event of no sitting of a Bench the adjourned dates of listed matters will be available on the website www.cestatnew.gov.in in the line "Daily Orders".

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Dy. Registrar

F.No. 01(03)/Roster/CESTAT/2019
Customs, Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110066

Dated: 25.03.2019

ORDER NO. 76 of 2019

Hon'ble President is pleased to modify the sitting notified vide roster order no. 59 of 2019 for **CESTAT, Hyderabad** for the period from **01/04/2019 to until further orders** to the extent indicated below:-

COURT	PERIOD	WORK ASSIGNED
Hon'ble Mr. Justice Dilip Gupta, President, Hon'ble Ms. Sulekha Beevi, Member (Judicial) and Hon'ble Sh. P. V. Subba Rao, Member (Technical)	From 24/04/2019 to 26/04/2019	Larger Bench Matters.
Hon'ble Shri Anil Choudhary, Member (Judicial) and Hon'ble Sh. P. V. Subba Rao, Member (Technical)	From 08/04/2019 to 12/04/2019	Customs, Excise and Service Tax Division Bench matters.
Hon'ble Ms. Sulekha Beevi, Member (Judicial) and Hon'ble Sh. P. V. Subba Rao, Member (Technical)	On 23/04/2019	Customs, Excise and Service Tax Division Bench matters.
Hon'ble Sh. P. V. Subba Rao, Member (Technical)	From 01/04/2019 onwards (except from 08/4/2019 to 12/4/2019 and 23/4/2019 to 26/4/2019)	Single Member matters.

Note:

1. All part-heard matters are released to be heard afresh by regular Bench as per the Bench constitution of the respective dates on which they are posted.
2. There will be no adjournment of Larger Bench matter under any circumstance.
3. Whenever any Member of a Division Bench is un-available, the other Member of that Bench will hear Single Member matters, as notified.
4. In the event of no sitting of a Bench the adjourned dates of listed matters will be available on the website www.cestatnew.gov.in in the link "Daily Orders".


By order,



(Bineesh Kumar K. S.)
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Dy. Registrar

F.No. 01(03)/Roster/CESTAT/2019
Customs, Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110066

Dated: 25.03.2019

ORDER NO. 77 of 2019

Hon'ble President is pleased to modify the sitting notified vide roster order no. **63 of 2019 for CESTAT, Allahabad** to the extent indicated below:-

COURT	PERIOD	WORK ASSIGNED
Hon'ble Justice Sh. Dilip Gupta, President and Hon'ble Sh. C.L. Mahar, Member (Technical)	From 06/05/2019 to 07/05/2019	Appeals in r/o M/s Lakshmi Kumaran and Sridharan.
Hon'ble Ms. Archana Wadhwa, Member (J) and Hon'ble Sh. Anil G. Shakkarwar, Member (Technical)	From 01/04/2019 onwards (except from 06/05/2019 to 07/05/2019)	All Division Bench matters except appeals in r/o M/s Lakshmi Kumaran and Sridharan.
Hon'ble Ms. Archana Wadhwa, Member (J)	From 06/05/2019 to 07/05/2019	Single Member Matters.

Note :

1. All part-heard matters are released to be heard afresh by regular Bench as per the Bench constitution of the respective dates on which they are posted.
2. Whenever any Member of a Division Bench is un-available, the other Member of that Bench will hear Single Member matters, as notified.
3. In the event of no sitting of a Bench, the adjourned dates of listed matters will be available on the website www.cestatnew.gov.in in the link "Daily orders".

By order,



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F.No. 01(03)/Roster/CESTAT/2019
Customs, Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110066

Dated: 25.03.2019

ORDER NO. 78 of 2019

Hon'ble President is pleased to modify the sitting notified vide roster order no. 109 of 2018 for CESTAT, Kolkata from 1/4/2019 to until further orders to the extent indicated below:-

COURT	PERIOD	WORK ASSIGNED
Hon'ble Shri P.K. Choudhary, Member (J) and Hon'ble Sh. V. Padmanabhan, Member (Technical)	From 01/04/2019 to 10/05/2019	Custom, Excise and Service Tax Bench Matters.
Hon'ble Shri P.K. Choudhary, Member (J)	From 13/5/2019 onwards	Single Member Bench matters

Note :

1. All part-heard matters are released to be heard afresh by regular Bench as per the Bench constitution of the respective dates on which they are posted.
2. Whenever any Member of a Division Bench is un-available, the other Member of that Bench will hear Single Member matters, as notified.
3. In the event of no sitting of a Bench, the adjourned dates of listed matters will be available on the website www.cestatnew.gov.in in the link "Daily orders".

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F.No. 01(03)/Roster/CESTAT/2019
Customs, Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110066

Dated: 25.03.2019

ORDER NO. 79 of 2019

Hon'ble President is pleased to modify the sitting notified vide roster order no. 107 of 2018 for CESTAT, Chennai from 02/05/2019 onwards until further orders to the extent indicated below:-

COURT	PERIOD	WORK ASSIGNED
Hon'ble Justice Sh. Dilip Gupta, President and Hon'ble Ms. Sulekha Beevi, Member (Judicial) and Hon'ble Sh. P. V. Subba Rao, Member (Technical)	From 23/05/2019 to 24/05/2019	Larger Bench matters.
Hon'ble Ms. Sulekha Beevi, Member (Judicial) and Hon'ble Sh. P. V. Subba Rao, Member (Technical)	From 20/05/2019 to 24/05/2019 (on 23.5.2019 and 24.05.2019 after larger bench matters are over)	Customs, Excise and Service Tax Division Bench matters.
Hon'ble Ms. Sulekha Beevi, Member (Judicial)	From 02/05/2019 onwards (except 20/05/2019 to 24/05/2019).	Single Member Matters.
Hon'ble Sh. P. Dinesha, Member (J)	From 02/05/2019 onwards	Single Member Matters.

Note :

1. All part-heard matters are released to be heard afresh by regular Bench as per the Bench constitution of the respective dates on which they are posted.
2. Whenever any Member of a Division Bench is un-available, the other Member of that Bench will hear Single Member matters, as notified.
3. In the event of no sitting of a Bench, the adjourned dates of listed matters will be available on the website www.cestatnew.gov.in in the link "Daily orders".

By order,



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